

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4210/2015

(Arising out of impugned final judgment and order dated 16-08-2013 in CRLA No. 1199/2002 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

IA No.23695/2018 - INTERVENTION/IMPLEADMENT

IA No.32218/2018 - APPLICATION FOR BAIL

Date : 05-02-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Narendra Hooda, Sr. Adv.
Mr. Prabhu Singh, Adv.
Mr. Rohit Pandey, Adv.
Ms. Anushruti Tripathi, Adv.
Mr. Rakesh Dwivedi, Adv.
Mr. Shekhar G. Devasa, Adv.
Mr. V. N. Raghupathy, AOR

For Respondent(s) Mr. Ashok K. Mishra, Adv.
Mr. Saurabh Mishra, AOR
Mr. Onkar Singh, Adv.
Mr. Abhishek Singh, Adv.
Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for impleadment filed on behalf of complainant-Chandra Bhan Pandey is allowed.

Learned counsel for the petitioner is directed to serve a copy of the special leave petition to the learned counsel for the complainant-respondent No.2.

List the matter after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER